

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 14

CA 97/2024 (NEW CA) in CP/194(MB)2023

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **08.04.2024**

NAME OF THE PARTIES: **AAVISHKAAR VENTURE MANAGEMENT**
SERVICES PRIVATE LIMITED

Section 66(1) of the Companies Act, 2013

ORDER

CA 97/2024 (NEW CA) in CP/194(MB)2023

- 1) Mr. Hemant Sethi, Ld. Counsel for the Applicant is present.
- 2) The present Company Application has been filed by the Applicant seeking the following reliefs:
 - a. *That this Hon'ble Tribunal be pleased to allow to give effect to the Reduction by filing the certified copy of the order and form of minutes duly certified by the Designated Registrar of the Tribunal with the Registrar of Companies post receipt of approval from RBI.*
- 3) Ld. Counsel for the Applicant informs that an Appropriate Application has been filed with the Authorised Dealer and the same has been forwarded to the Reserve Bank of India for their clearance; however, the Applicant is not

aware about how much time it will for clearance. Consequently, the Applicant Company is unable to give effect to the order passed by this Bench thereby filing Form INC-28 within the time limit prescribed in the Order.

- 4) In that view of the matter, this Bench extends the period for filing of the Certified Copy of the Order within 30 days from the date of approval.
- 5) With the aforesaid observation and clarification, the Company Application bearing CA No. 97 of 2024, is disposed of as Allowed. There will, however, be no order as to costs. Ordered Accordingly.

Sd/-

**PRABHAT KUMAR
MEMBER (TECHNICAL)**

Sd/-

**JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)**

Vedant Kedare